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\* NOTES

1. Please note that quoting false PAN may attract a penalty of Rs. 10,000/- as per section 272BB of Income-tax Act, 1961.
2. In Type of Payment section, please tick the relevant box as per the type of levy being paid.
3. Tax payers may please draw/issue Cheque/DDs towards payment of equalization levy as under:  
Pay \_\_\_\_\_ (Name of the Bank where the Challan is being deposited) A/c Income-tax.
4. Deductor means a resident and carrying on business or profession or a non-resident having a permanent establishment in India, who is required to deduct the equalisation levy from the amount paid or payable to a non-resident in respect of specified service (section 166 of the Chapter VIII of the Finance Act,2016).

KINDLY ENSURE THAT THE BANK'S ACKNOWLEDGEMENT CONTAINS THE FOLLOWING:-

1. 7 DIGIT BSR CODE OF THE BANK BRANCH
2. DATE OF DEPOSIT OF CHALLAN (DD MM YY)
3. CHALLAN SERIAL NUMBER

THESE WILL HAVE TO BE QUOTED IN YOUR STATEMENT OF SPECIFIED SERVICES.